# GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

### UNSTARRED QUESTION NO:5271 ANSWERED ON:26.04.2013 STREAMLINING HEALTHCARE SERVICES Azad Shri Kirti (Jha);Das Shri Khagen;Joshi Shri Mahesh;Sivasami Shri C.;Thamaraiselvan Shri R.

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government plans to combine all the health care services/schemes run by different public authorities including the State Governments and municipalities and throw open all the facilities/ infrastructure currently available to the common public;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to appoint a Regulator in the healthcare sector and if so, the details thereof and if not, the reasons therefor;

(d) the steps taken by the Government to ensure an orderly growth of healthcare sector including check on fleecing of patients by doctors/private hospitals; and

(e) the further steps taken by the Government for early implementation of the Clinical Establishments (Registration and Regulation) Act?

# Answer

### THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b): Since Public Health is a State subject; it is responsibility of the State Government to make available necessary health care facilities for the people. As far as the AIIMS, New Delhi, JIPMER, Puducherry, PGIMER, Chandigarh and three Central Government Hospitals in Delhi viz. Safdarjung Hospital, Dr. RML Hospital and LHMC & Associated Hospitals are concerned, all the facilities/ infrastructure available are open for common people.

(c) to (e): Clinical Establishments (Registration and Regulation) Act, 2010 has been enacted for registration and regulation of the Clinical Establishments and for matters connected therewith or incidental thereto, as also with a view to ensure minimum standards of facilities and services in the clinical establishments and provision of proper healthcare by them. Further the Act envisages to regulate the rates of procedures and services charged by Clinical Establishments in the States. The Act has come into force in the States of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and all Union Territories with effect from 1-3-2012. The States of Uttar Pradesh, Rajasthan, Bihar and Jharkhand have adopted this Act. Other State Governments have also been requested to adopt this Act. A web portal for this Act has been developed in consultation with NIC and provisional registration of Clinical Establishments has been made functional through this web portal. Accordingly, Government does not propose to have any health regulator for the present. The need for it would be evaluated when the Clinical Establishments Act, 2010 gets fully implemented.